

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.51853 of 2015

(Arising out of Order-in-Original No.47/Commr./Lko/ST/2014-15 dated 25/03/2015 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s Daksh Communication,Appellant

(652/2, Inambagh Colony, Sector-10, Lucknow-226022)
VERSUS

Commissioner of Central Excise &

CGST, LucknowRespondent

(7-A Ashok Marg, Lucknow)

APPEARANCE:

A letter on record, for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70204/2024

DATE OF HEARING & DECISION : 29 April, 2024

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**